

- (3) Goa
- (4) Himachal Pradesh
- (5) Jammu and Kashmir
- (6) Manipur
- (7) Meghalaya
- (8) Mizoram
- (9) Nagaland
- (10) Sikkim
- (11) Tripura
- (12) Andaman and Nicobar Islands
- (13) Dadra and Nagar Haveli
- (14) Daman and Diu
- (15) Lakshadweep
- (16) Pondicherry

The States and Union Territories of the country other than those mentioned above are considered industrially developed.

- (b) No, Sir.
- (c) Does not arise.
- (d) The matter is under consideration.

[English]

Revival of KSIC

2176. SHRI S.D.N.R. WADIYAR : Will the Minister of TEXTILES be pleased to state :

(a) whether the proposal for the revival of the Karnataka Silk Industries Corporation Ltd. (KSIC) was referred to the Board for Industrial and Financial Reconstruction (BIFR);

- (b) if so, the action taken by BIFR; and
- (c) if not, the step taken for the revival of KSIC?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) Yes, Sir. The Karnataka Silk Industries Corporation Ltd. has made a reference to BIFR for its rehabilitation.

(b) BIFR has appointed Industrial Development Bank of India (IDBI) as Operating Agency and directed the Government of Karnataka and the KSIC to submit the rehabilitation proposal to the IDBI for consideration. The KSIC has submitted the proposal to Government of Karnataka & the IDBI and is awaiting approval from the State Government.

- (c) Does not arise.

Incentive to Informers

2177. SHRI P.S. GADHAVI : Will the Minister of FINANCE be pleased to state :

- (a) whether the Government give some incentive to

the informer for detecting smuggling cases in the country;

- (b) if so, the details thereof;

(c) the number of cases of smuggling detected on account of information in the country with particular reference to Saurashtra and Kutch region of Gujarat during the last three years;

(d) the details of amount and goods detected and confiscated;

(e) the amount of rewards given to the informers during the last three years;

(f) whether some of the informers have not been given any reward, on the basis of which the smuggling of goods amounting to crores of rupees were detected by the Government and confiscated; and

(g) if so, the time by which the rewards are likely to be given to the informers?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). Informers given clue to smuggling and/or evasion of customs duty are eligible to reward up to 20% of the value of goods seized/duty evasion detected. In cases of gold, silver and narcotics, specific rate of reward related to weight of goods seized have been prescribed.

(c) to (g). Information is being collected and will be laid on the Table of the House.

Supply of Coal to GSEB

2178. SHRI VIJAY PATEL : Will the Minister of COAL be pleased to state :

(a) the parameters of quarterly allocation of coal linkage for power generation;

(b) the quarterly demand of coal made by Gujarat Electricity Board during the last three years and the allocation against it;

- (c) the reasons for inadequate coal linkage; and

(d) the steps taken for allocation of adequate coal linkage to Gujarat Electricity Board in future?

THE MINISTER OF STATE OF THE MINISTRY, OF COAL (SHRIMATI KANTI SINGH) : (a) to (c). The Central Electricity Authority (CEA) makes recommendations for allotment of coal for each coal based power plant on the basis of generation targets fixed for them. The recommendations made by the CEA are considered by the Standing Linkage Committee (Short-term) which allots coal for each thermal power station on quarterly basis within the overall constraints of availability of coal, transportation, unloading facilities of the power stations and timely payment for coal supplies. The linkages sanctioned and despatches to the power stations of Gujarat Electricity Board (GEB) from